

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 28/AM13
SCHEDULED TO BE HELD ON 10.10.2012
(HELD ON 09.10.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 28/87-NC-7/2012 of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' scheduled to be held on 10.10.2012 (held on 09.10.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 27/AM13 held on 03.10.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-136	SHALIMAR PAINTS LTD.	HQ F. No. 01/87/050/00480/AM08/DES-VII	Status:
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 0310449522 dated 07.11.2007	RLA F. No. 03/95/040/01427/AM07	Deferred

Request: Fixation of adhoc norms for the export product “Primer, Zinc Rich Epoxy; Rich Primer”.

Epigard HS Zinc

Decision: A D/L was issued by DIPP to firm on 18.09.2012. This was followed by Reminder from DGFT on 26.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for two weeks.

Case No. A-137	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status:
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	Deferred

Request: Amendment in the description and enhancement in the quantity of Import

Item No. 5.

Decision: A D/L No. 46011/96/2011-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.07.2012 giving 15 days time for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.

Deferred for two weeks.

Case No. A-138	E.I. DUPONT INDIA PVT. LTD.	Status:
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NC No.: 28/AM13 Dated: 09.10.2012	HQ F. No. 01/87/162/00021/AM13/DES-VII	Deferred
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Request: Modification in the Standard Input-Output (SION) appearing at S. No.

H-471.

Decision: A D/L No. 46011/74/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 03.07.2012 and 09.08.2012 (Final Reminder) giving 15 days for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-139	SHAILY ENGINEERING PLASTICS LTD.	HQ F. No. 01/87/162/00035/AM13/DES-VII	Status: Deferred
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 3410001348 dated 11.01.2001	RLA F. No. 34/80/040/00413/AM01	

Request: Fixation of adhoc norms for the Export Product “Articles made of PBTB Knobs)”.

(such as Plastics

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-140	KULODAY TECHNOPACK PVT. LTD.	HQ F. No. 01/87/050/00164/AM12/DES-VII	Status:
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 0310646136 dated 03.08.2011	RLA F. No. 03/94/040/00367/AM01	Approved

Request: **Amendment in the description of Import Item No. 3.**

Decision: The Committee considered the request of firm and decided to amend the description of Import Item No. 3 to read as **“LLDPE Granules (Reprocessed)”**. The Committee also observed that there is a co-relation between the description of Import Item No. 3 and Export Product. Hence, the Committee also decided to amend the description of Export Product to read as **“Plastic Bags (Made out of HDPE Granules, LLDPE Granules and LLDPE Reprocessed Granules)”**.

Case No. A-141	RALSON (INDIA) LTD.	HQ F. No. 01/87/050/00122/AM13/DES-VII	Status:
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 3010086423 dated 31.05.2012	RLA F. No. 30/24/040/00015/AM13	Deferred

Request: **Amendment in the description of Import Item No. 3.**

Decision: A copy of Representation of firm has been forwarded to DIPP on 04.10.2012. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-142	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00332/AM13/DES-VII	Status:
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 0210171184 dated 21.12.2011	RLA F. No. 02/24/040/00168/AM12	Approved

Request: Reduction in the quantity allowed for Import Item No. 4 against Export Product No. 4 and amendment in the description of Import Item No. 4 mentioned against Export Product No. 8.

Decision: The Committee considered the request of firm and decided to make following amendments:

- (i) The quantity of Import Item No. 4 mentioned against Export Product No. 4 is reduced to **“0.0917 kg”**.
- (ii) The description of Import Item No. 4 mentioned against Export Product No. 8 is amended to read as **“Lutensol TO 6/ Marlipol 013/60”**.

Case No. A-143	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00172/AM10/DES-VII	Status: Approved
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 0210130322 dated 12.08.2009	RLA F. No. 02/24/040/00053/AM10	

Request:	Amendment	in	the	description	of	Export	Product	No.
6.								

Decision: The Committee considered the request of firm and decided to amend the description of Export Product No. 6 to read as “**Wetsoft 230/Wetsoft NE 230 M/Wetsoft NE 230 MVP/Wetsoft ® 234/Wetsoft ® 235/Wacker Finish CT 3636E (Emulsion of Amino Silicone Fluid/Amino Dimethyl Polysiloxane)**”.

Case No. A-144	SPECIALITY POLYMERS PVT. LTD.	HQ F. No. 01/87/050/00726/AM07/DES-VII	Status: Approved
NC No.: 28/AM13 Dated: 09.10.2012	Adv. Lic. No. 0310401477 dated 27.09.2006	RLA F. No. 03/95/040/00696/AM07	

Request: Amendment in the description of Export Product.

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as “Acrylic Copolymer Emulsion Dipicryl – 0382 LS Solid Content 47+/-1%”.

ONLINE CASES

1	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:31.10.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

2	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279 28.12.2011	Defer Date:31.10.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942	Defer Date:31.10.2012

Decision: A D/L No. 46011/33/2009-PC.II dated 24.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No.: 1/1/87-ALC1/2012	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Approved
HQ File :01/87/050/00469/AM12/	RLA File :34/24/040/00028/AM12/	Lic.No/Date:3410033298 22.02.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>SL.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39093010	63/0- Glass Reinforced Modified Poly Phenylene Oxide (PPO) Compound	350000.000	K.G	73190000.00	1626444.44 US Dollars
				Total	73,190,000.00	1,626,444.44

<i>SL.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39072000	Poly Phenylene Oxide (PPO)	216300.000	K.G	48,959,505.00	1,087,989.00 US Dollars	0.00	Value & Qty
2	39031900	High Impact Polystyrene	61285.000	K.G	4,219,472.25	93,766.05 US Dollars	0.00	Value & Qty
3	70191100	Glass Fibre	36050.000	K.G	1,914,255.00	42,539.00 US Dollars	0.00	Value & Qty
		Additives (Heat Stabilizers – Sulfide based:						

4	38123090	Light Stabilizers - Benzotriazole based; Anti Oxidants - Phenolic based; Processing Aids - Sterates; Flame Retardant – Sulphonate based/ Bromine based; Anti Dripping Agent - PTFE based - SB203)	28840.000	K.G	6,683,670.00	148,526.00 US Dollars	0.00	Value & Qty
5	32064990	Pigments (Chromium Oxide, Green, Iron Oxide, Carbon Black, Titanium Dioxide, Thiophene Brightner, Anthraquinone-Violet/Green/ Yellow/ Red, Solvent Red; Phtalocyanine-Quinophtaine Yellow, Styrol Yellow, Blue/Green, Quinophtaine Yellow, Styrol Perylene-Red, Methine Orange Dye, Anthrapyridone Red Dye, ThioIndigo Dye compound, Phtalprinone Red Dye, Imide Derivatives)	18025.000	K.G	1,833,142.50	40,736.50 US Dollars	0.00	Value & Qty
				Total	63,610,044.75	1,413,556.55		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/25/2012-PC.II dated 04.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Glass Reinforced Modified Poly Phenylene Oxide (PPO) compound	1 kg	1. Polyphenylene Oxide (PPO)	0.6180 kg
		2. High Impact Polystyrene	0.1751 kg
		3. Glass Fibre	0.1030 kg
		4. Additives (Heat Stabilizers)	0.0824 kg

		5. Pigments	0.0515 kg
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5	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:24.10.2012
	Decision: D/o C&PC vide OM No. 46011/58/2012-PC.II dated 24.09.2012 furnished their comments, which were discussed in the Meeting and it was decided to examine the case on file.			

6	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:24.10.2012
	Decision: D/o C&PC vide OM No. 46011/58/2012-PC.II dated 24.09.2012 furnished their comments, which were discussed in the Meeting and it was decided to examine the case on file.			

7	Case No.:3/3/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00006/AM13/	RLA File :07/24/040/00513/AM12/	Lic.No/Date:0710087070 19.03.2012	Defer Date:24.10.2012
	Decision: A D/L No. 46011/163/2004-PC.II dated 23.07.2012 was issued by D/o C&PC to firm. This was followed by			

Reminders from DGFT on 21.08.2012 and 28.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.

8	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

9	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

10	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 03.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.09.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another Reminder to firm giving 15 days time for submission of information.			

11	Case No.: 13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:31.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

12	Case No.: 10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/34/2010-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

13	Case No.: 1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:24.10.2012
	Decision: D/o C&PC vide OM No. 46011/58/2012-PC.II dated 24.09.2012 furnished their comments, which were discussed in the Meeting and it was decided to examine the case on file.			

	Case No.: 7/8/87-ALC1/2012	Party Name:SUPER FLOORINGS PRIVATE LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00068/AM13/	RLA File :05/24/040/00030/AM13/	Lic.No/Date:0510323112	Defer Date:31.10.2012

14		25.04.2012	
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 08.10.2012. Comments of DIPP are awaited.		

15	Case No.: 7/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/84/050/00058/AM13/	RLA File :03/95/040/00023/AM13/	Lic.No/Date:0310692366 26.04.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

16	Case No.: 8/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/84/050/00059/AM13/	RLA File :03/95/040/00022/AM13/	Lic.No/Date:0310692364 26.04.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

17	Case No.: 9/10/87-ALC1/2012	Party Name:NEXGEN LAMINATORS PVT. LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00085/AM13/	RLA File :30/24/040/00010/AM13/	Lic.No/Date:3010085555 03.05.2012	Defer Date:24.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.08.2012. However, comments of D/o C&PC are still awaited. Hence, the Committee decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.			

	Case No.: 5/17/87-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
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18	HQ File :01/87/050/00128/AM13/	RLA File :08/24/040/00201/AM12/	Lic.No/Date:0810111578 14.05.2012	Defer Date:24.10.2012
Decision: A D/L No. 46011/61/2011-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

19	Case No.:4/12/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00101/AM13/	RLA File :04/24/040/00361/AM11/	Lic.No/Date:0410136625 22.05.2012	Defer Date:24.10.2012
Decision: A copy of application has been forwarded to D/o C&PC on 15.06.2012. Comments of D/o C&PC are awaited.				

20	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date: 24.10.2012
Decision: A D/L No. 46011/91/2012-PC.II dated 17.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 09.08.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

21	Case No.:1/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00106/AM13/	RLA File :04/24/040/00121/AM10/	Lic.No/Date:0410136832 29.05.2012	Defer Date:24.10.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.				

22	Case No.:2/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00107/AM13/	RLA File :04/24/040/00163/AM12/	Lic.No/Date:0410136831 29.05.2012	Defer Date:24.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

23	Case No.:2/17/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00125/AM13/	RLA File :07/24/040/00089/AM13/	Lic.No/Date:0710088533 30.05.2012	Defer Date:24.10.2012
	Decision: A D/L No. 46011/103/2012-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

24	Case No.:8/17/87-ALC1/2012	Party Name:LUCENT CLEANENERGY PVT. LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00131/AM13/	RLA File :08/24/040/00081/AM13/	Lic.No/Date:0810112212 01.06.2012	Defer Date:24.10.2012
	Decision: A D/L No. 46011/104/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:8/15/87-ALC1/2012	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00117/AM13/	RLA File :05/24/040/00038/AM13/	Lic.No/Date:0510326604 04.06.2012	Defer Date:24.10.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 08.10.2012. Comments of D/o C&PC are awaited.

26	Case No.: 13/22/87-ALC1/2012	Party Name:FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00185/AM13/	RLA File :05/23/040/00081/AM13/	Lic.No/Date:0510327418 15.06.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/39/2008-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

27	Case No.: 15/21/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00157/AM13/	RLA File :05/23/040/00070/AM13/	Lic.No/Date:0510327754 19.06.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/115/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

28	Case No.: 4/22/87-ALC1/2012	Party Name:VISION POLYMER PVT LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00176/AM13/	RLA File :34/24/040/00080/AM13/	Lic.No/Date:3410034502 26.06.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/114/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.: 14/22/87-ALC1/2012	Party Name:BHARTI RUBBER	Meet No/Date:28/87-ALC1/2012	Status: Deferred
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29		OVERSEAS	09.10.2012	
	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:31.10.2012
	Decision: A D/L was issued by DIPP on 08.10.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

30	Case No.:15/22/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00187/AM13/	RLA File :05/23/040/00142/AM13/	Lic.No/Date:0510330280 23.07.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/103/2008-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

31	Case No.:16/22/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00188/AM13/	RLA File :05/23/040/00143/AM13/	Lic.No/Date:0510330388 24.07.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/115/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

32	Case No.:11/22/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00183/AM13/	RLA File :10/24/040/00040/AM13/	Lic.No/Date:1010050818 07.08.2012	Defer Date:31.10.2012
	Decision: A D/L was issued by DIPP on 08.10.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

	Case No.:3/23/87-ALC1/2012	Party Name:GRL TIRES PRIVATE	Meet No/Date:28/87-ALC1/2012	Status: Deferred
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33		LIMITED	09.10.2012	
	HQ File :01/87/050/00197/AM13/	RLA File :03/94/040/00189/AM13/	Lic.No/Date:0310704571 08.08.2012	Defer Date:24.10.2012
	Decision: A copy of application has been forwarded to DIPP on 30.08.2012. Comments of DIPP are awaited.			

34	Case No.:4/23/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00198/AM13/	RLA File :04/24/040/00062/AM10/	Lic.No/Date:0410138816 13.08.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

35	Case No.:20/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00192/AM13/	RLA File :04/24/040/00061/AM10/	Lic.No/Date:0410138994 21.08.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

36	Case No.:21/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00193/AM13/	RLA File :04/24/040/00076/AM10/	Lic.No/Date:0410138995 21.08.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

37	Case No.:4/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00211/AM13/	RLA File :04/24/040/00029/AM13/	Lic.No/Date:0410138997 21.08.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

38	Case No.:4/26/87-ALC1/2012	Party Name:KAPOOR IMAGING PVT.LTD.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00217/AM13/	RLA File :04/24/040/00097/AM13/	Lic.No/Date:0410138996 21.08.2012	Defer Date:24.10.2012
	Decision: A copy of application has been forwarded to DIPP on 20.09.2012. Comments of DIPP are awaited.			

39	Case No.:22/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00194/AM13/	RLA File :04/24/040/00122/AM10/	Lic.No/Date:0410139007 22.08.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

40	Case No.:3/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00210/AM13/	RLA File :04/24/040/00266/AM11/	Lic.No/Date:0410139006 22.08.2012	Defer Date:31.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. It was decided by the			

Committee to issue a Reminder to firm giving 15 days time for submission of information.

41	Case No.:2/23/87-ALC1/2012	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00196/AM13/	RLA File :05/24/040/00169/AM13/	Lic.No/Date:0510332467 23.08.2012	Defer Date:24.10.2012
	Decision: Zonal Jt. DGFT, CLA, New Delhi was requested through e-mail dated 06.09.2012 and 03.10.2012 to furnish application expeditiously. However, the application still awaited from Zonal Jt. DGFT, CLA, New Delhi. Hence, it was decided to remind Zonal Jt. DGFT, CLA, New Delhi over telephone for furnishing application expeditiously.			

42	Case No.:6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:28/87-ALC1/2012 09.10.2012	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:24.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.09.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
